GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3680 ANSWERED ON:11.08.2015 Registration of Birth of Children Maragatham Smt. K.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is true that the Government has allowed Indian missions abroad to register the birth of children at any time;
- (b) if so, whether the Government has issued an order delegating powers to the heads of Indian missions abroad for registering the birth of children even after expiry of one year under Section 4 of the Citizenship Act, 1955; and
- (c) if so, the details thereof?

Answer

Minister of State in the Ministry of Home Affairs (SHRI KIREN RIJJU)

(a) (b) & (c) Yes, Madam. In exercise of the powers conferred by section 16 of the Citizenship Act, 1955, the Central Government has delegated the power to Heads of Indian Missions abroad to register the birth of children even after expiry of one year of its occurrence under Section 4 of this Act vide Order No. 26030/129/2015-IC-II dated 15.6.2015. Copy of the order is already placed on Ministry's Website.
